

MR. MANIK SANYAL (Jalpaiguri) :
Sir, I have given a Calling Attention
Notice.

(Interruptions)

MR. SPEAKER : Doesn't matter.
It is under my consideration.

(Interruptions)

MR. SPEAKER : Mr. Achariya, you
get involved beyond your limits.

(Interruptions)

[*Translation*]

MR. SPEAKER : Who has prevented
you ?

[*English*]

You are welcome. There is no
problem.

SHRI SURESH KURUP : Sir....

MR. SPEAKER : What is your point
of order, let me know ?

SHRI SURESH KURUP : I am not on
a point of order.

Mr. SPEAKER : Then there is no
question. You can come to me and see
me.

(Interruptions)

MR. SPEAKER : You can come to me
and tell me, I will consider.

(Interruptions)

SHRI MANIK SANYAL : You have
assured....

MR. SPEAKER : I do not assure any-
thing. If you read the rules, you will know.

Gentlemen, you don't read the rules,
that is the trouble with you. If you have
read the rules, you can give a Calling
Attention notice and will consider that. If
there is anything substantial, I will allow
it. No problem. That is all right.

SHRI SURESH KURUP : I have given
notice regarding the agreement by the

Government of India with the United
States of America regarding the vaccine
produced in that country for use in India.

(Interruptions)

MR. SPEAKER : It is all right, we will
just discuss that. And if I find the time,
I will allow a discussion. There is no
problem.

SHRI BASUDEB ACHARIA : You are
not allowing any Calling Attention motion,
Sir.

MR. SPEAKER : We are allowing and
we are having discussions all the time.
If I find time, I will allow that also. It is
your time, not mine. This is unnecessarily a
wastage of time. Without rhyme or reason
because we can accommodate anything.
You come. Instead of wasting this time, if
you had come to me, I would have known
these things and we would have sorted them
out. There is no problem.

SHRI SOMNATH CHATTERJEE
(Bolpur) : We want a calm and smiling
Jahar, Sir.

MR. SPEAKER : I am always smiling.
I am in your hands, and I want to abide
by what you say. I am ready to do it. Do
I bar any discussion ? There is no problem.

(Interruptions)

SHRI BASUDEB ACHARIA : You are
unkind to us.

MR. SPEAKER : No, no. You are
unkind. You have unnecessarily exercised
my throat too much. I don't bar any discus-
sion. Let it go according to the rules which
you have framed, not me, and I will abide
by it. No problem.

12.21 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Indira Vikas Patra (3rd Amendment) Rules
1987 and LIC Class III and Class IV
employees (Promotions) Rules 1987 etc.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : I beg to lay
on the Table :

(1) A copy of the Indira Vikas Patra (Third Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 739(E) in Gazette of India dated the 31st August, 1987 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

[Placed in Library. See No. LT-4969/87]

(2) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 824(E) in Gazette of India dated the 25th September, 1987 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-4970/87]

(3) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 847(E) in Gazette of India dated the 9th October, 1987 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.

[Placed in Library. See No. LT-4971/87]

(4) A copy of Notification No. G.S.R. 741 (E) (Hindi and English versions) issued under sub-section (2) of Section 98 of the Finance Act, 1987, appointing the 15th October, 1987 as the date on which Chapter V of the said act shall come into force.

[Placed in Library. See No. LT-4972/87]

(5) A copy of each of the following Notifications (Hindi and English versions) under section 105 of the Finance Act, 1987 :

(i) G.S.R. 742 (E) published in Gazette of India dated the 2nd September, 1987 regarding exemption to any release of foreign exchange to certain categories specified in the notification from the payment of the whole of the Foreign Exchange Conservation (Travel) Tax.

(ii) The Foreign Exchange Conservation (Travel) Tax Rules, 1987 published in Notification No. G.S.R. 743(E) in Gazette of India dated the 2nd September, 1987.

[Placed in Library. See No. LT-4973/87]

(6) A copy of the Regulation relating to Common Seal of the Indian Bank (Hindi

and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. 4974/87]

(7) A statement (Hindi and English versions) regarding Results of the Seventeenth Valuation of the Life Insurance Corporation of India as on 31st March, 1987.

[Placed in Library. See No. LT-4975/87]

Notification under Imports and Exports (Control) Act, 1947

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947 :

(1) S.O. 922 (E) published in Gazette of India dated the 15th October, 1987 making certain amendments in the Open General Licence No. 1/87 dated the 1st April, 1987.

(2) S.O. 931 (E) published in Gazette of India dated 19th October, 1987 regarding general permission to import goods manufactured by the units located in Free Trade Zones, Export Processing Zones and 100 per cent Export oriented Units into the Domestic Tariff Area subject to certain conditions specified in the notification.

[Placed in Library. See No. LT-4976/87]

Navy Leave (Amendment) Regulation, 1987

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table a copy of the Navy Leave (Amendment) Regulation, 1987 (Hindi and English versions) published in Notification No. S.R.O. 290 in Gazette of India dated the 26th September, 1987 under section 185 of the Navy Act, 1957.

[Placed in Library. See No. LT-4977/87]

Notification under Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987 and review on the working and Annual Report of the Apparel Export Promotion Council for 1987

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : I beg to lay on the Table :

(1) A copy of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 731 (E) in Gazette of India dated the 26th August, 1987 under subsection (2) of section 17 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library. See No. LT-4978/87]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1986 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export promotion Council, New Delhi for the year 1986.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-5979/87]

12.13 hrs.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 16th November, 1987, will consist of :

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of :

(a) The Constitution (Fifty-Sixth Amendment) Bill, 1987.

(b) The High Court Judges (Conditions of Service) Amendment Bill, 1987.

(3) Consideration and passing of the following Bills as passed by Rajya Sabha :

(a) The Metro Railways (Construction of Works) Amendment Bill, 1987.

(b) The Authorised Translations (Central Laws) Amendment Bill, 1987.

(c) The Representation of the People (Third Amendment) Bill, 1987.

(d) The Repealing and Amending Bill, 1987.

(e) The Parsi Marriage and Divorce (Amendment) Bill, 1987.

[Translation]

SHRI VIJAY KUMAR YADAV (Nalanda) : Mr. Speaker, Sir, the following may kindly be included in the next week's agenda.

In Bihar there were unprecedented floods owing to very heavy rainfall this year. Many railway lines were badly damaged and railway traffic came to a standstill. The Bakhtyarpur-Rajgir line was also submerged and has been closed since long. As a result thereof the pilgrims, tourists and daily passengers visiting Rajgir Nalanda, Padapuri and Bihar Shariff have to face a lot of hardships.

Therefore, the matter regarding immediate repair of all damaged railway lines including the Bakhtyarpur-Rajgir line should be included for discussion in next week's agenda.